

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) and (b). Reports received by Government show that smuggling activities continue to be well contained. The total value of the goods seized during last three months, namely, December '77 to February '78 was about Rs. 9.29* crores (consisting mainly of gold Rs. 74 lakhs; diamonds Rs. 58 lakhs; and watches Rs. 72 lakhs), as compared to the total value of seizures amounting to Rs. 7.24 crores during the corresponding period of last year, namely, December '76 to February '77. The increase in the total value of seizures was mainly accounted for by some major seizures of gold and diamonds effected by the Customs authorities recently.

(c) & (d). According to the report received by the Government, one diary was seized from the Bombay premises of one of the two persons arrested at Ahmedabad in connection with seizure of 100 tolas of gold on 1st February, 1978. However, examination of this diary has not revealed the name of any prominent political leader or of the former Minister of Maharashtra or of any officer.

(e) Several measures have been taken recently to check smuggling activities. Those include re-deployment and strengthening of the intelligence and preventive set-up and alerting the staff to keep special watch on smuggling of certain sensitive commodities. To tackle the evil of gold smuggling, Government have decided to commence the sale of gold from the stocks held by it. Government have also decided to introduce a simplified scheme for encouragement of the export of gold jewellery, either by allowing importation of gold or by sale of gold from Government stocks.

वस्तुओं के निर्यात से विदेशी मुद्रा की आय

6757. श्री चन्द्रदेव प्रसाद वर्मा: क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार विदेशी मुद्रा अर्जित करने के उद्देश्य से वर्तमान नीतियों के आधार पर कुछ वस्तुओं के वास्तविक

मूल्यों पर रियायत दे कर उनका निर्यात करती है; और

(ख) यदि हां, तो किन वस्तुओं पर रियायत दी गई, कितनी रियायत दी गई तथा क्या उसके फलस्वरूप उस समयवर्ती विदेशी मुद्रा अर्जित हुई?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री अरिफ बेग) : (क) तथा (ख). सम्भवतः निर्यात किये गये उत्पादों पर सीमा शुल्क तथा केन्द्रीय उत्पादन शुल्कों की वापसी छूट की जो अनुमति दी जाती है उसके बारे में पूछा गया है। वापसी के लिए पात्र मर्चे सीमा शुल्क तथा केन्द्रीय उत्पादन शुल्क वापसी नियम, 1971 की अनुसूची में अधिसूचित की जाती हैं। मदवार देय केन्द्रीय उत्पादन शुल्क की दरें भी अधिसूचित की जाती हैं तथा दी जाने वाली छूट उस शुल्क राशि के बराबर है जो निर्यातित उत्पाद पर दी गई हो। वापसी तथा केन्द्रीय उत्पादन शुल्क में छूट की अनुमति बिना इस बात को ध्यान में रख कर दी जाती है कि विदेशी मुद्रा अर्जित होती है अथवा नहीं।

Contract signed between Gujarat Export Corporation and Malaysian Firm for the Import of Palm Oil

6758. SHRI AMARSINGH V. RATHAWA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that some time before a contract was signed between the Officials and others of Gujarat Export Corporation and Malaysian firm for the import of Palm oil from a private concern;

(b) when the said contract was signed and who were the signatories and others in the said contract and deals;

(c) the details of the contract signed;

(d) how much quantity of the said oil will be imported and the value of the same ;

(e) what is the purpose for the import of the said oil ; and

(f) what is the present price of the said oil prevailing in Gujarat and other parts of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) Government has no such information.

(b) to (e). Do not arise.

(f) Separate figures of the prices of Palm Oil in Gujarat or elsewhere are not maintained.

Workers in Central Government undertakings at Durgapur

6759. SHRI JYOTIRMOY BOSU : Will the Minister of FINANCE be pleased to state :

(a) total number of workers in each of the Central Government undertakings

at Durgapur, West Bengal, yearwise, during the last five years ;

(b) number and percentage of casual workers in them year wise during the last five years ; and

(c) what is the policy of Government in regard to these casual workers ?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) and (b). The necessary information in respect of Mining & Allied Machinery Corporation, Fertilizer Corporation of India, Food Corporation of India and Bharat Ophthalmic Glass Ltd., who are either located at Durgapur or have units working there, is given in the statement. Similar information in respect of two other units located in Durgapur viz., Durgapur Steel Plant and Alloy Steel Plant is being obtained and will be placed on the Table of the House.

(c) Government's policy in regard to casual labour is that it should be engaged for genuine casual work only. Accordingly each public enterprise concerned attempts to de-casualize such labour at the earliest.

Statement

Sl. No.	Name of Undertaking	Total number of workers	No. of Casual employees	% of casual workers
1	2	3	4	5
(1)	Mining & Allied Machinery Corporation As on			(1)
	1-4-74	5152	14	0.20
	1-4-75	5137	24	0.40
	1-4-76	5650	178	3
	1-4-77	5185	238	4
	1-4-78	5141	168	2.8
(2)	The Fertilizer Corporation of India As on			
	1-1-74	811
	1-1-75	1159
	1-1-76	1188
	1-1-77	1201
	1-1-78	1211
	(Do not employ any casual labour)			
(3)	Food Corporation of India			Food storage Depot hold a strength of 92 handling workers and 22 casual workers since 1973 i.e, 24% for the last five years.
(4)	Bharat Ophthalmic Glass Ltd			
	1973	468	18	4
	1974	461	18	4
	1975	487	10	2
	1976	477	10	2
	1977	489	9	1.8;